

(d) the remedial steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) For the period April, 1991 to February, 1992, the average capacity utilisation for the public and private sector nitrogenous fertilizer units was 68.2% and 108.1% respectively; for the phosphatic fertilizers it was 94.1% and 90.8% respectively.

(b) Except for the units of the two sick companies, namely Fertilizer Corporation of India and Hindustan Fertilizer Corporation, the other units in the Public Sector are able to operate at reasonably high capacity utilisation, some even exceeding their installed capacity.

(c) The low capacity utilisation of the units of Fertilizer Corporation of India and Hindustan Fertilizer Corporation is mainly due to design deficiencies, the ageing of the plants, power problems, equipment breakdowns, coal based technology being tried for the first time in the country, shortage of raw materials in the case of some units and labour problems.

(d) Some of the steps taken/being taken are:-

- (i) captive power plants have been set up in all the units of Hindustan Fertilizer Corporation Limited and the Talcher unit of Fertilizer Corporation of India;
- (ii) assistance is being provide in arranging for essential inputs;
- (iii) Replacement/renewal of equipments,
- (iv) Constant monitoring by preventive and predictive maintenance;

(v) Training of operators and technicians.

Sick Public Sector Undertakings

4475. SHRI SUDHIR GIRI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have decided to write off the accumulated losses of the sick public sector undertakings;

(b) if so, the details of the modalities finalised in this regard;

(c) the total amount likely to be required for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) to (c). As per amended Sick Industrial Companies (Special Provisions) Act, 1985, all sick industrial units in the public sector are to be referred to the Board for Industrial and Financial Reconstruction (BIFR). BIFR, after examination, may consider the question of writing off of the accumulated losses of such public sector enterprises.

Computer Training Institutes

4476. SHRI MAHESH KANODIA:
SHRI DATTATRAYA BANDARU:
SHRIMATI KRISHNENDRA KAUR (DEEPA):
SHRI N.K. BALIYAN:

Will the PRIME MINISTER be pleased to state:

(a) the number of private sector computer training institutes which have been given accreditation for conducting computer courses in each State/Union Territory;

(b) whether the Government propose to

issue broad guidelines such as maximum amount of fee, minimum infrastructural facilities etc. for these institutions; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): 212 private computer training institutions have been given provisional recognition for conducting the 'O' (Foundation) level course under the accreditation scheme announced by the Govern-

ment of India, Department of Electronic vide Resolution dated August 16, 1990. The State/Union Territory wise breakup is given in the statement. In addition, one institute in Orissa has also been accredited for conducting the 'C' (post-graduate) level course.

(b) As per the guidelines for accreditation already issued under the scheme, the institutions should charge justifiable fees based upon infrastructure etc.

(c) Does not arise.

STATEMENT

Level Accredited Institutes

Sl. No.	Name of State/ Union Territory	No. of Institutes
1.	Andhra Pradesh	22
2.	Chandigarh(UT)	3
3.	Gujarat	7
4.	Haryana	1
5.	Karnataka	16
6.	Kerala	38
7.	J & K	1
8.	Maharashtra	30
9.	Madhya Pradesh	6
10.	Tamil Nadu	34
11.	Punjab	1
12.	Orissa	6
13.	Rajasthan	2

<i>Sl. No.</i>	<i>Name of State/ Union Territory</i>	<i>No. of Institutes</i>
14.	Bihar	1
15.	Goa	1
16.	Uttar Pradesh	14
17.	West Bengal	15
18.	Delhi(UT)	14
Total:		212

Foreign Collaborations

4477. SHRI R. DHANUSKODI ATHITHAN: Will the PRIME MINISTER be pleased to state:

(a) the details of the investors of companies who have entered into collaboration with India industries after the announcement of New Industrial Policy and their terms and conditions;

(b) the amount of foreign exchange which has come into the country as a result of these collaboration during the period;

(c) whether such collaborations are likely to generate new job opportunities in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) The details of approved foreign collaboration proposals viz. name of the Indian Company, name of the foreign collaborator, the nature of collaboration and items of manufacture are published on a regular basis by the Indian Investment Centre New Delhi as a supplement to its monthly

Newsletter. Copies of these publications are sent regularly to the Parliament Library. As a matter of policy, specific information relating to terms and conditions of the approvals accorded in individual cases are not revealed in the public interest.

(b) The total amount of foreign investment involved in the foreign collaboration proposals, envisaging direct foreign investment in the form of equity in Indian companies, approved after the announcement of the new Industrial Policy amounts to more than Rs. 1100 crores till 29th February, 1992.

(c) Yes, Sir.

(d) The details in regard to the employment potential of these proposals are not centrally maintained.

Shares of Public Sector Undertakings

4478. SHRI V. SRINIVASA PRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have decided the *modus operandi* for evaluation of shares of public sector units under his Min-